

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 405**  
**CP(CAA)23/ND/2021**

**IN THE MATTER OF:**

Festivity Realtors Pvt Ltd And Nucleus ... Applicant  
Conbuild Pvt Ltd

**Under Section 230-232**

**Order delivered on 16.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Viplav Goel, Proxy Counsel  
For the RD : Ms. Jyoti Khurana, Mr. Akash Sharma,  
Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Viplav Goel, Proxy Counsel on behalf of the Applicant is present through VC. Proxy Counsel on behalf of the ROC is present physically. No representation on behalf of the Income Tax Department as well as OL. Proxy Counsel on behalf of the Applicant has submitted that the arguing Counsels is not available today and seeks sometime to file rejoinder to the RD's report. Two weeks' time is granted. Let this matter be posted to **28.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**